

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 164 of 2021**

Lakhan Prasad Yadav

... **Petitioner**

-Versus-

State of Jharkhand & Others

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Varun Prabhakar, Advocate

For the State : Ms. Shrestha Mehta, A.C. to S.C.-II

02/26.03.2021. Heard Mr. Varun Prabhakar, learned counsel for the petitioner and Ms. Shrestha Mehta, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Ms. Shrestha Mehta waives notice on behalf of the opposite parties.

The opposite parties are directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Ajay/